

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1113  
TO BE ANSWERED ON 22.11.2016**

**CATEGORISATION OF SCHEDULED CASTES**

**1113. SHRI NANDI YELLAIAH:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government has received representations for subcategorisation of Scheduled Castes and if so, the details thereof;
- (b) whether the Justice Usha Mehra Commission has submitted a report in this regard during 2008 and decision is still pending;
- (c) if so, the details thereof;
- (d) whether the Government would take immediate steps to introduce a bill in the Parliament for categorisation of Scheduled Castes and take all necessary action to enact a legislation in this regard; and
- (e) if so, the details of action proposed to be taken thereon and if not, the reasons therefor?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

- (a): Representations have been received from various quarters for sub-categorisation of Scheduled Castes.
- (b) & (c): A National Commission to examine the issue of sub-categorisation of Scheduled Castes in Andhara Pradesh (NCSCSC) had been set up in the year 2006-07 under the Chairmanship of Justice Usha Mehra (Retd). The NCSCSC in its report submitted on 01.05.2008 had recommended amendment of Article 341 of the Constitution to provide for sub-categorisation and de-sub-categorisation of Scheduled Castes.
- (d) & (e): No decision has been taken in the matter as the Government has decided to elicit view of the major stake holders viz. the State Governments and Union Territory Administrations on the recommendation of the NCSCSC.

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